

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : No. I

APPEAL No. C/40282 of 2022-SM

(Arising out of Order-in-Appeal Seaport C. Cus II No. 738/2021 dated 02.12.2021 passed by the Commissioner of Customs (Appeals-II) Chennai).

Shri Girish Vazirani

M/s. JMD Marketing Pvt. Ltd.,
Solanki Palace, Off .S.V. Road,
Opp. Hanuman Mandir, 5th Road
Khar (W), Mumbai-400 052.

Appellant

Vs.

The Commissioner of Customs (Appeals-II)

Respondent

60, Rajaji Salai, Custom Houe,
Chennai-600001.

APPEARANCE

FOR APPELLANT : None

FOR RESPONDENT : Shri R. Rajaram, AC, Authorized Representative

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)

Date of Hearing/Decision: **06.09.2022**

FINAL ORDER No. 40315/2022

There is no representation even today nor is there any request for adjournment. On the last date of hearing the matter was adjourned to 06.09.2022 as a last chance. In spite of that the appellant remained unrepresented. In view of the above, it appears that the appellant is not interested in pursuing the appeal and hence, appeal is dismissed for non-prosecution.

(P.DINESHA)

MEMBER (JUDICIAL)